

No.151017/3/2005-JUS(M)
Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, New Delhi-11
Dated the 31 March, 2006

To

The Principal Accounts Officer,
Department of Legal Affairs,
Lok Nayak Bhawan,
7th floor, 'C' Wing,
Khan Market, New Delhi-3

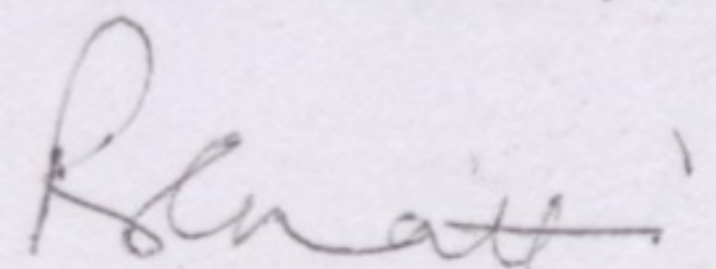
Subject : Fast Track Courts- Release of funds to states towards meeting expenditure on Fast Track Courts for the year 2005-2006

Sir,

I am directed to convey the sanction of the President to the payment of **Rs.12,80,000/-** (Rupees Twelve lakh and eighty thousand only) during 2005-2006 to the State Government of **Manipur** under the Scheme of Fast Track Courts with 100% central assistance as approved by the Government.

2. Out of the above said amount Rs.9,60,000/- (Rupees Nine lakh and sixty thousand only) is towards recurring charges and Rs3,20,000/- (Rupees Three lakh and twenty thousand only) is towards non-recurring charges like construction of court rooms, library, retiring rooms for judges etc.
3. The expenditure involved is debitable to Demand No.63 Law and Justice during 2005-2006 under Major Head 214 Administration of Justice Minor Head 00.105 Civil and Sessions Courts, 06 - Fast Track Courts (FTCs) Object head 06.00.31 Grants in aid (Non-Plan).
4. The concerned State Government is requested to utilize this amount during the current financial year 2005-2006. The details of the amount spent by the State Govt. alongwith audit certificate, utilization certificate in the prescribed format duly signed by the competent authority and physical achievements may please be sent to this department at the earliest & latest by the end of the stipulated period in this regard.. If the fund allocated is not utilised within the prescribed limit the same should be surrendered at the earliest.
5. This issues with the concurrence of IF wing, Ministry of Law and Justice . Their Dy.No231/06 dated 23.3.2006 refers in this regard.

Yours faithfully,



(Rita Chatterjee)
(Director HC&J)

No.11017/5/2005-JUS(M)
Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, New Delhi-11
Dated the 31st March 2006

To,
The Principal Accounts Officer,
Department of Legal Affairs,
Lok Nayak Bhawan,
7th floor, 'C' Wing,
Khan Market, New Delhi-3

Subject: Centrally Sponsored Scheme relating to development of infrastructural facilities for the judiciary – Release of Central Share to the Government of Manipur during 2005-2006.

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Sir,

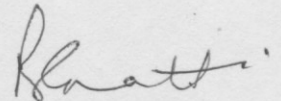
I am directed to convey the sanction of the President to the payment of **Rs. 1,00,00,000/- (Rupees one crore only)** during 2005-2006 as Central share to the State of Manipur under the Centrally Sponsored Scheme for construction of court buildings and residential accommodation for judges/judicial officers covering High Courts and District Courts.

2. The expenditure involved is debitable to Demand No. 63 during 2005-2006 under Major Head 3601 –Grants-in aids to State Governments –04 Grants to Centrally Sponsored Plan Scheme (Sub Major Head) 04.891 – Administration of Justice Other Grants (Minor Head) 01- Grants for Infrastructural facilities for judiciary 01.00.31 – Grants-in-Aid

3. The concerned State Government is requested to utilize this amount along with the matching State's share during the current financial year 2005-2006. The details of the **amount spent by the State Government, along with audit certificate, utilization certificate in the prescribed format duly signed by the competent authority and physical achievements** may please be sent to this department at the earliest & latest by the end of the stipulated period in this regard

4. This issues with the concurrence of IF wing, Legislative Department. vide their Dy.No. 631/06-B&A dated 30/3/2006.

Yours faithfully,



(Rita Chatterjee)
Director (HC&J)